

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13908/2025

[Arising out of impugned final judgment and order dated 30-05-2025
in CRLMC No. 3650/2025 passed by the High Court of Delhi at New
Delhi]

MOOL CHAND

Petitioner(s)

VERSUS

STATE GOVT. OF NCT OF DELHI & ORS.

Respondent(s)

IA No. 224224/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 224211/2025 - EXEMPTION FROM FILING O.T.

Date : 28-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE R. MAHADEVANFor Petitioner(s) :Ms. Meera Kaura, AOR
Mr. Tejas Patel, Adv.
Ms. Ritika Saini, Adv.
Mr. Amit Kumar Sharma, Adv.
Mr. Yash Kumar, Adv.
Mr. Manish Kumar, Adv.
Mr. Vikash Vadit, Adv.
Mr. Puru Pratap Singh, Adv.
Ms. Zainab Hussain, Adv.
Ms. Manika Pandey, Adv.For Respondent(s) :Mr. Rajkumar Bhaskar Thakare, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Rohit Khare, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Sarthak Karol, Adv.
Ms. Sunita Sharma, Adv.Mr. Deepak Chand Pandey, Adv.
Mr. Latesh Kumar, Adv.
Mr. Rishabh Rai, Adv.
Mr. Vijay Dutt Gahtori, Adv.
Mr. Akash Singh, Adv.
Mr. Santosh Kumar Jha, Adv.
Mr. Gajendiran G, Adv.
Mr. Amitabh Pandey, Adv.
Mr. Lokesh Kumar Choudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed in terms of the non-reportable
judgment.

Pending application(s) if any shall stand disposed
of.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)

(signed non-reportable judgment is placed on the file)